PRIVATE MEM-COMMITTEE ON BERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

भी महाराज सिंह (मैनपुरी) : एपाध्यक्ष महोदय, में प्रस्ताव करता हू कि यह सभा गैर-मरवारी मदस्यों के विधेयकों तथा मक्त्यों संबधी ममिति के 47 वे प्रतिबेदन हैं, जो 20 नवस्वर, 1974 को सभा सं प्रस्तृत विया गया था, इस हप भेद के साथ कि इस दे पैरा ७ (३)। या लोग विका जान महमन है।

MR. DEPUTY-SPEAKER The auestion is

"That this House do agree with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th November, 1974. subject to the modification that para 7(ii) may be omitted therefrom."

The rotion was adopted

MR. DEPUTY-SPEAKER: Bills to be introduced.

16.18 hrs.

CONSTITUTION (AMENDMENT) BILL.

(Amendment of articles 269 and 280)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

DEPUTY-SPEAKER: MR. question is:

"That the leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted. ----- SHRI MURASOLI MARAN: I introducet the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 270 and omission of article 271)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN: I mtroduce the Bill.

CONSTITUTION (AMENDMENT) BILL.

(Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadtak): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

DEPUTY-SPEAKER: The MR. question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ARJUN SETHI: I introducethe Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2. dated 28-11-74

†Introduced with the recommendation of the President.